

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.11 - IA/325(AHM)2024
In
C.P.(IB)/165(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Canara Bank
V/s
Shri Sajid Mohammed Farooqui

.....Applicant

.....Respondent

Order delivered on 16/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant
For the Bank

:Ms. Gauri Sethi, Adv. for Mr. Ravi Pahwa, Adv.
:Mr. Urvesh K Gor, Adv.

ORDER

IA/325(AHM)2024

This is an application filed by the RP for taking on record the Report under Section 99 of the IBC, 2016.

Let notices be issued to the Respondent/Guarantor as well as the Corporate/Debtor returnable on next date. The applicant is directed to collect the notices from the Registry within three days and serve upon the Respondent Guarantor as well as the Corporate Debtor through Registered Ad Post / Speed-Post / Dasti mode as well as registered email ID within seven days from the date of this order.

The Respondent Guarantor as well as the Corporate Debtor may file reply, if any, within a week from the date of receipt of notice. Rejoinder, if any, be filed within seven days thereafter.

Proof of service be filed by way of an affidavit before the next date of hearing.

Re-list on 13.03.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)